
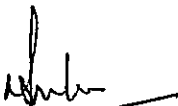




Serial No. of Order	Date of Order	Order with Signature.	Office Note as to action (if any) taken on Order
	2. 18.5.06	<p>Heard Ms. Manita Pradhan, learned Counsel for the Petitioner. At the very outset Mr. S.P. Wangdi, learned Advocate General assisted by Mr. Karma Thinlay, learned Government Advocate for the State in his usual frankness contended that the Authority concerned is now processing the related file and have taken a decision for withdrawing or recalling the order of canceling the Licence of the Petitioner vide, Order No. 730/UD&HD dated 30.3.2006 at the earliest.</p> <p>Upon hearing Ms. Manita Pradhan, learned Counsel at some length, she made a prayer for allowing her to withdraw the Writ Petition keeping in view the submission made by the learned Advocate General at the bar.</p> <p>In view of it, this case is hereby closed on withdrawal. This Court hope and trust that certainly the Authority concerned shall consider the case of the Petitioner sympathetically.</p> <p style="text-align: center;">  (N.S. Singh) Acting Chief Justice </p> <p style="text-align: center;">  (A.P. Subba) Judge </p>	

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